

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3174/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in RFA No.131/2020 passed by the High Court Of Kerala At Ernakulam)

DR. N. GOPAKUMAR

Petitioner(s)

VERSUS

P. ANIL KUMAR & ANR.

Respondent(s)

Date : 30-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Dr. S. Gopakumaran Nair, Sr. Adv.  
Mr. T. G. Narayanan Nair, AOR  
Ms. Priya Balakrishnan, Adv.  
Mr. Sooraj T. Elenjickal, Adv.  
Mr. Aswin Kumar M.J., Adv.

For Respondent(s) Mr. Anoop Bhaskar, Adv.  
Mr. Mukund P. Unny, Adv.  
Mr. Sriram P., AOR

UPON hearing the counsel the Court made the following

O R D E R

Counsel for the petitioner is directed to deposit 50% of the decretal amount with the Trial Court within four weeks from today.

On such deposit being made, Respondent no.1 shall be entitled to withdraw the same without furnishing any security.

List immediately after six weeks.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(PRADEEP KUMAR)  
BRANCH OFFICER